

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1078
ANSWERED ON:04.03.2013
SOCIAL SECURITY FOR MIGRANT LABOURERS
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the various social security measures being adopted to ensure adequate wages and congenial working conditions to migrant labourers engaged in real estate, urban housing and other infrastructural projects in the country; and

(b) the policies of the Government being evolved to rehabilitate migrant labourers who are rendered idle after completion of on-going projects?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b) The Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 to regulate the employment of inter-state migrant workmen and to provide for their conditions of service and for matters connected therewith. The Act inter-alia, provides for payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc. to these workers. The provisions of various labour laws like the Employees Compensation Act, 1923, the Payment of Wages Act, 1936, the Industrial Dispute Act, 1947, the Employees Insurance Act, 1941, the Employees Provident Funds and Miscellaneous Provisions Act, 1952 and Maternity Benefit Act, 1961 are also applicable to migrant workers.

The Government has also enacted the Unorganized Workers' Social Security Act, 2008 to provide for social security and welfare of unorganized workers including migrant workers.

Since migrant workers come from various segments of unorganized workers such as building and other construction workers, farm labourers, domestic workers etc., New Pension System of Swavalamban has been launched as a contributory scheme for unorganised workers. In addition to this, flagship scheme of Rashtriya Swasthya Bima Yojana (RSBY) with the provision of health and maternity, etc. insurance cover of Rs.30,000 per family on a family floater basis has been extended to other beneficiaries of unorganised sector workers.